

Diesel and Furnace Oil supplied to Gujarat

222. SHRI D. D. DESAI: Will the Minister of PETROLEUM be pleased to state:

(a) the total quantity of diesel, furnace oil and fuel oil supplied to Gujarat in 1974 and 1975; and

(b) whether supply of these materials has been lowered in 1975 and if so, the reasons therefor?

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): (a) and (b). Except for kerosene, no quotas for petroleum products are allocated on State-wise basis. A review of the actual sales of these three products in Gujarat during 1974 and 1975 shows that the consumption of high speed diesel oil was more in 1975 as compared to 1974. However, the consumption of light diesel oil and furnace oil was less. Apart from the other reasons, better monsoons in 1975 affected L.D.O. sales. Drop in consumption of furnace oil was mainly brought about by the bulk consumers using alternate fuels like coal and low sulphur heavy stock (LSHS).

12 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER DELIMITATION ACT

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 11 of the Delimitation Act, 1972:—

- (i) S.O. 64(E) published in Gazette of India dated the 27th January, 1976 making certain corrections in Delimitation Commission's Order No. 2 dated the 31st May, 1973 in respect

of the State of Nagaland.

- (ii) S.O. 71(E) published in Gazette of India dated the 31st January, 1976 making certain corrections in Delimitation Commission's Order No. 31 dated the 1st January, 1975 in respect of the State of Tamil Nadu.

- (iii) S.O. 109(E) published in Gazette of India dated the 13th February, 1976 making certain corrections in Delimitation Commission's Order No. 40 dated the 28th April, 1975 in respect of the Union Territory of Delhi. [Placed in Library. See No. LT-10383/76].

RAILWAYS RED TARIFF (THIRD AMENDMENT) RULES

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): I beg to lay on the Table a copy of the Railways Red Tariff (Third Amendment) Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 148 in Gazette of India dated the 31st January, 1976, issued under section 47 of the Indian Railways Act, 1890. [Placed in Library. See No. LT-10384/76].

NOTIFICATIONS UNDER UNIVERSITY GRANTS COMMISSION ACT AND INDIAN MUSEUM ACT

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table—

- (1) A copy of the University Grants Commission (Disqualification Retirement and Conditions of Service of Members) Amendment Rules, 1976 (Hindi and English versions) published in Notification No. G.S.R. 115 in Gazette of India dated the 24th January, 1976, under sub-section (3) of section 25 of the University Grants Commission Act, 1956. [Placed in Library. See No. LT-10385/76].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15A of the Indian Museum Act, 1910:—

- (i) The Indian Museum (Amendment) Rules, 1976, published in Notification No. G.S.R. 218 in Gazette of India dated the 14th February, 1976.
- (ii) The Custody and Handling of Exhibits in the Indian Museum Calcutta (Amendment) Rules, 1976, published in Notification No. G.S.R. 219 in Gazette of India dated the 14th February, 1976. [Placed in Library. See No. LT-10386/76.]

12.02 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL: Sir, I lay on the Table following seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 30th January, 1976:—

1. The Delhi Land Holdings (Ceiling) Amendment Bill, 1976.
2. The Nagaland Appropriation Bill, 1976.
3. The Pondicherry Appropriation Bill, 1976.
4. The Regional Rural Banks Bill, 1976.
5. The Payment of Bonus (Amendment) Bill, 1976.
6. The Urban Land (Ceiling and Regulation) Bill, 1976.
7. The Prevention of Food Adulteration (Amendment) Bill, 1976.

2. Sir I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following twenty Bills passed by the Houses

of Parliament during the last session and assented to since a report was last made to the House on the 30th January, 1976:—

1. The Burmah Shell (Acquisition of Undertakings in India) Bill, 1976.
2. The Delhi Development (Amendment) Bill, 1976.
3. The Election Laws (Extension to Sikkim) Bill, 1976.
4. The Sales Promotion Employees (Conditions of Service) Bill, 1976.
5. The Imports and Exports (Control) Amendment Bill, 1976.
6. The Smugglers and Foreign Exchange Manipulators (Forfeiture of Property) Bill, 1976.
7. The Maintenance of Internal Security (Amendment) Bill, 1976.
8. The Delhi Rent Control (Amendment) Bill, 1976.
9. The Bonded Labour System (Abolition) Bill, 1976.
10. The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1976.
11. The Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Bill, 1976.
12. The Press Council (Repeal) Bill, 1976.
13. The Equal Remuneration Bill, 1976.
14. The Motor Vehicles (Amendment) Bill, 1976.
15. The Prevention of Publication of Objectionable Matter Bill, 1976.
16. The Parliamentary Proceedings (Protection of Publication) Repeal Bill, 1976.